

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.2/2003

Friday this the 3rd day of January, 2003

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

K.Nanu, S/o late K.Govinda Menon,
aged 54 years,
Postal Assistant,
Arimpur, Thrissur
residing at Kammathil House,
Pullazhy, Thrissur-680612.

...Applicant

(By Advocate Mr.MR Rajendran Nair)

V.

1. The Senior Superintendent of Post offices, Thrissur.
2. The Director of Postal Services, Central Region, Kochi.
3. The Member (P) Postal Services Board, New Delhi.
4. Union of India, represented by the Secretary, Ministry of Communications, Department of Posts, New Delhi.

...Respondents

(By Advocate Mr . C. Rajendran, SCGSC)

The application having been heard on 3.1.2003, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, a Postal Assistant, Arimpur, Trichur has filed this application challenging the order dated 5.1.2001 of the third respondent rejecting the review application filed by him against the order dated 31.10.97 of the first respondent imposing on him a penalty of reduction in pay from Rs.4800/- to Rs. 4300/- in the time scale for a period of five years, without entering into the merits on the ground that the

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revision petition was filed after inordinate unexplained delay, as also the order dated 31.10.97 (A2) of the first respondent imposing on the applicant the penalty of reduction in pay for a period of five years after holding an enquiry under Rule 14 of the CCS (CCA) Rules.

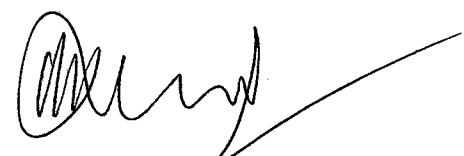
2. We have heard the learned counsel for the applicant. The applicant did not file an appeal against Annexure.A2 order nor did he challenged that order within the period of limitation. Revision Petition before the third respondent was filed only in May, 2000 while Annexure.A2 order was passed in October, 1997. Even counting from the date of Annexure.A1 order, the application is hopelessly barred by limitation. The applicant has not exhausted the departmental remedy of appeal provided nor has he challenged the impugned orders within the time stipulated in Section 21 of the Administrative Tribunals Act. The application, therefore, cannot be entertained in view of Sections 20 and 21 of the Administrative Tribunals Act.

3. In the result, the application is rejected under Section 19(3) of the Administrative Tribunals Act.

Dated the 3rd day of January, 2003



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

(s)